

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF TASGAONKAR BLOSSOM PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	TASGAONKAR BLOSSOM PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	February 16 th 2010
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U01403MH2010PTC200121
5.	Address of the registered office and principal office (if any) of corporate debtor	Sumati Krishna Niwas, Shiv Sena Bhavan Path, Dadar West Mumbai MAHARASHTRA, INDIA – 400028
6.	Insolvency commencement date in respect of corporate debtor	August 19 th 2019, Hon'ble NCLT order dated 19 th August 2019
7.	Estimated date of closure of insolvency resolution process	February 14, 2020.
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Mahesh Sureka IP Regn. No. : IBBI/IPA-001/IP-P00413/2017-18/10736 Mobile No. 9322581414 / 9870944469
9.	Address and e-mail of the interim resolution professional, as registered with the Board	173, Udyog Bhavan, Sonawala Road, Goregoan East, Mumbai 400 063. mahesh@mrsureka.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	173, Udyog Bhavan, Sonawala Road, Goregoan East, Mumbai 400 063. mahesh@mrsureka.com
11.	Last date for submission of claims	September 05 th , 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N. A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N. A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: http://ibbi.gov.in/downloadform.html b) N.A.

Notice is hereby given that the National Company Law Tribunal (Mumbai Bench) has ordered the commencement of a corporate insolvency resolution process of the TASGAONKAR BLOSSOM PRIVATE LIMITED vide order no C.P. 1647 (IB) / MB /2018 on dated August 23rd 2019 date of receipt of order by Interim Resolution Professional.



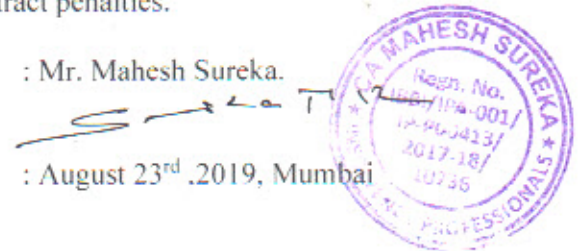
The creditors of **TASGAONKAR BLOSSOM PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **SEPTEMBER 05th 2019**, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three Insolvency Professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : Mr. Mahesh Sureka.



Date and Place:

: August 23rd .2019, Mumbai